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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.220/96

DATE OF ORDER : 18-03-1998.

Between :-

T.Satyanarayana Rao

... Applicant

And

1. The Union of India rep. by its Secretary, Dept. of Personnel & Training, Central Secretariat, New Delhi.
2. The Govt. of Andhra Pradesh, rep. by its Chief Secretary, AP, Hyd.
3. The Union Public Service Commission, rep. by its Chairman, New Delhi.
4. Selection Committee, rep. by Secretary, G.A.D. Govt. of A.P., Secretariat Buildings, Hyd.

... Respondents

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Counsel for the Applicant : Shri M.Pandu Ranga Rao

Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

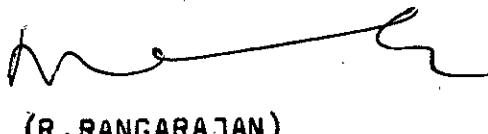
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None for the applicant. Sri NR Devaraj, standing counsel for Respondents 1 to 3. Sri Phani Raj for Sri P.Naveen Rao, special counsel for state of A.P.

2. This O.A. is filed praying for a declaration that since the seniority list has not been prepared as directed by A.P. Administrative Tribunal, Hyderabad in the categories of Dy. Tahsildars and Tahsildars and the seniority in the cadre of Dy. Collector has not been regulated, the names for inclusion in the select list for appointment to the cadre posts in the Indian Administrative Service should be on the basis of the ratio evolved by the AP Administrative Tribunal i.e. 2:1 between promotees and direct recruits as per orders in OA No.6839/92 and batch dt.2-3-93 and direct the respondents to include the name of the applicant above his junior in the panel.

3. When the O.A. was taken up for hearing, Sri Phaniraj informed the Bench that the applicant's counsel Sri M.Pandu Ranga Rao had informed him that the applicant is no more and hence the O.A. abates. An endorsement is also made by Sri Phani Raj to that effect in the docket sheet of the OA. In view of the above, the O.A. is dismissed as stated. No order as to costs.


(B.S.JAI PARAMESHWAR)
Member (J)


(R.RANGARAJAN)
Member (A)

18/3/98

Dated: 18th March, 1998.

Dictated in Open Court.

OA.220/96

Copy to :-

1. The Secretary, Dept. of Personnel & Training, Central Secretariat, New Delhi.
2. The Chief Secretary, A.P., Hyderabad.
3. The Chairman, Union Public Service Commission, New Delhi.
4. The Secretary, Selection Committee, G.A.D.Govt. of A.P., Secretariat Buildings, Hyderabad.
5. One copy to Mr. M. Pandu Ranga Rao, Advocate, CAT., Hyd.
6. One copy to Mr. N.R. Devaraj, S.R.CCSC., CAT., Hyd.
7. One copy to D.R.(A), CAT., Hyd.
8. One duplicate copy.

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20/3/98 (8)
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. BURANGARAJAN : M(A)

AND

THE HON'BLE MR. B.S. JAI PARAMESHWAR :
M(J)

DATED: 18/3/98

ORDER/JUDGMENT

~~M.A./R.A./C.A.~~ NO.

in

O.A. NO. 220/98

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

